

[Shri K. D. Malaviya]

making certain further amendments to the Mining Leases (Modification of Terms) Rules, 1956. [Placed in Library. See No. LT-2080/60].

AMENDMENTS TO GENERAL REGULATIONS OF THE INDUSTRIAL FINANCE CORPORATION OF INDIA

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): Sir, I beg to lay on the Table, under sub-section (3) of Section 43 of the Industrial Finance Corporation Act, 1948, a copy of Notification No. 1/60 published in the Gazette dated the 27th February, 1960 making certain amendments to the General Regulations of the Industrial Finance Corporation of India. [Placed in Library. See No. LT-2031/60].

NOTE FROM THE MINISTRY OF FOREIGN AFFAIRS OF CHINA

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): Sir, I beg to lay on the Table a copy of the note dated the 3rd April, 1960 given by the Ministry of Foreign Affairs of China to the Embassy of India in China. [Placed in Library. See No. 2082/60].

Shri Braj Raj Singh (Firozabad): Sir, are we being supplied with copies?

Shrimati Lakshmi Menon: Yes.

Mr. Speaker: Copies will be supplied.

12.04½ hrs.

ESTIMATES COMMITTEE
MINUTES

Shri Dasappa (Bangalore): Sir, I beg to lay on the Table a copy of the Minutes of the sittings of the Estimates Committee relating to the Seventy-sixth, Seventy-eighth, Eighty-first and Eighty-third Reports on the Ministry of Scientific Research and Cultural Affairs.

12.04½ hrs.

PETITIONS

Shri Siddiah (Mysore-Reserved—Sch. Castes): Sir, I beg to present three petitions signed by three petitioners regarding inclusion of certain areas of the State of Bombay in the State of Mysore.

12.05 hrs.

Re: CALLING ATTENTION NOTICE

Shri Mahanty (Dhenkanal): Sir, last week I had sent a Calling Attention Notice and I was told it was under your consideration. Now I am verbally informed that in view of the fact that the motion had no factual basis it is going to be disallowed.

Mr. Speaker: I have not given permission to that Calling Attention Notice. I have informed the hon. Member also.

Shri Mahanty: Such factual material as I had in my possession I have forwarded to your office.

Mr. Speaker: Whenever a Calling Attention Notice is tabled, I pass it on to the Minister concerned and it is the Minister concerned who has to give the answer. I receive the answer from the Minister. In this case the Minister has said that there is absolutely no basis at all for the facts as mentioned by the hon. Member. Papers say: "we are informed", "we understand" and so on. Unless an authoritative communique is issued, on which the Government will be asked to explain if there is any doubt, we can't go by newspaper reports. Of course, hon. Members can go only by newspaper reports because that is the only source of information. But they ought not to say that that version alone is correct. Notwithstanding the fact that the Minister has written to me that there is no foundation at all, which I have informed him, he still persists in saying that that version